



2026:AHC:17504

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 85 of 2026

Rajveer Singh

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Shiv Shankar Kaithal
Counsel for Respondent(s)	:	C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. It is argued by counsel for the petitioner that certain persons wholly illegally obstructed the chak marg hence petitioner and other villagers are suffering. In this regard representation has been submitted by the petitioner before the Sub Divisional Magistrate, Tehsil-Sadar, District Firozabad/respondent no.2 on 07.12.2025 since no action has been taken hence present writ petition.
2. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State and perused the records.
3. From perusal of the record as well as from prayer as made in the present writ petition it is clear that the relief sought for by the petitioner is against the private individuals. It is settled law that against the private individuals writ petition under Article 226/227 is not maintainable.
4. Accordingly, present writ petition is dismissed. However, if the petitioner is aggrieved against any private individual, he may apply for common law remedy.

(Prakash Padia,J.)

January 27, 2026
Pramod Tripathi